

- (c) Orders for the payment of death-cum-retirement gratuity amounting to Rs. 3,564/- have also been issued. This amount is to be divided amongst the father, mother and sister of the Airman as per his will.

The Airman was not married and was not entitled to any family pension. In his service documents, he has mentioned his father, mother and sister (aged 26) as dependents. His father has requested the IAF Benevolent Association for a job for his elder son who is at present working temporarily in a private organisation. He has been asked by the I.A.F. Benevolent Association to furnish the bio-data of his son.

**Representation from the forward Seamens Union, Calcutta.**

450. SHRI SIVAJI PATNAIK: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have received a representation from the Forward Seamens Union, Calcutta regarding the trade union representations on various tripartite bodies and recognition of Union of Seamen;

(b) if so, the details of the representation; and

(c) the steps taken on the representation?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) : (a) Yes, sir.

(b) and (c) In the Memorandum submitted by the Union, it had demanded, *inter-alia*, the recognition of the Union through, secret vote by ballot and also sought representation on tripartite bodies and withdrawal of the facilities for collection of Union dues inside the Marine House, Calcutta granted to the recognised union. A procedure for verification of the membership of Seamen's Union is being evolved and the feasibility of conducting the verification is under consideration. The grant of recognition or representation on tripartite bodies will depend on the assessment of the relative strength of membership of the Union and, therefore, will have to await the verification result when conducted. Meanwhile, it would not be appropriate to withdraw the facilities granted to the recognised unions.

**विदेशी फर्मों द्वारा उद्योग स्थापित किया जाना**

451. श्री रामेश्वर पाटोदार : क्या उद्योग मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने विदेशी फर्मों से देश में विभिन्न उद्योग स्थापित करने के लिये कहा है; और

(ख) यदि हां, तो इस पर उनकी क्या प्रतिक्रिया है ?

उद्योग मंत्रालय में राज्य मंत्री (कुमारी श्यामा मयती) : (क) और (ख). उद्योग मन्त्री ने हाल ही में कई देशों का दौरा किया था और उनकी इस यात्रा के दौरान भारत में विदेशी पूंजी निवेश के प्रति सरकार की सामान्य नीति स्पष्ट की गई थी। इस बात पर जोर दिया गया था कि भारत विदेशी मुद्रा विनियमन अधिनियम और एकाधिकार एवं प्रतिबन्धात्मक व्यापार प्रक्रिया अधिनियम में स्पष्ट की गई शर्तों और उपबन्धों के आधार पर प्राथमिकता और उच्च प्रौद्योगिकी वाले क्षेत्रों में विदेशी पूंजी निवेश का स्वागत करेगा। इस स्थिति की सराहना की गई तथा इस पर सहमति प्रकट की गई थी। विशिष्ट कम्पनियों पर इसकी क्या प्रतिक्रिया हुई इसका पता कुछ समय बाद लग सकेगा।

**Construction of Routes in Borghat section of Bombay-Poona Road National Highway No. 4**

452. SHRI ANNASHEB GOTK HINDE : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the latest position regarding the construction of alternate routes in Borghat section of Bombay-Poona Road, National Highway No. 4 ;

(b) whether the scheme is being submitted for assistance from the World Bank; and

(c) if so, the facts regarding the same ?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) : (a) to (c). The alignment of the alternate route between Khapoli (Mile 64) and Mile 68/1 near Khandala known as the lower Borghat Reach of the Bombay-Pune Section of National Highway No. 4 has been finalised and most of the land acquired. Sixth Plan allocations permitting and keeping in view the all-India picture, efforts would be made to include the work in that Plan. If included as a high priority road, endeavour would be made to approach the World Bank for (IDA) loan.

**Raising of Funds through Souvenirs by Government Departments**

453. SHRI K. MALLANNA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are examining the propriety of Government Departments raising funds through souvenirs under the guise of advertisements for souvenirs;

(b) whether Government are aware that the souvenirs are issued with official blessings and contain merely messages from the Minister concerned;

(c) whether Government also realise that this type of collection of funds is liable to lead to corruption because the officials who canvass such advertisements are prone to show favours to the firms who have obliged them; and

(d) if so, whether Government intends to put a stop to the raising of funds by such means ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI) : (a) to (d), Ministry of Information and Broadcasting releases Government advertisements only and have recently decided not to release Government advertisements to souvenirs, so as to guard against Government patronage, if any, to such publications.

**Hajira Port**

454. PROF. P. G. MAVALANKAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether he visited Gujarat in October, 1977 with a view to seeing among other things the port of Hajira in South Gujarat;

(b) whether Government have decided to set up a shipyard at the said site of Hajira soon;

(c) if so, facts thereof;

(d) whether Government also propose to set up one or more such shipyards on other coastal sites; and

(e) if so, broad details thereof ?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) : (a) Yes, Sir.

(b) to (c). It has been decided to get Detailed Project Reports prepared by foreign consultants for two sites, viz. Hazira in Gujarat and Paradip in Orissa, for setting up shipyard for construction of ships ranging between 36,000 DWT and 60,000 DWT. The Government could consider the matter and take a final decision therein only after receipt of the report.

**Production in Coal India Limited**

455. SHRI SHANKERSINHJI VAGHELA: Will the Minister of ENERGY be pleased to state:

(a) whether there is a fear that the Coal India Limited might be forced to lay off about 3 lakh employees due to strike in the Indian Explosives Ltd., Gomia;

(b) the extent to which the production of Coal India Ltd. has been affected due to this strike; and

(c) the other measures adopted by Government to procure explosive to run the coalfields ?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN) : (a) No, Sir. The strike has since been called off from the 26th Oct., 1977.

(b) The extent of loss of production of Coal India Ltd. due to this strike has been estimated to be about 1 million tonnes.

(c) Procurement of explosives from other suppliers was stepped up to the extent possible. Apart from this a new explosives plant at Korba is likely to go into production in December, 1977. Steps have also been taken to set up additional explosives manufacturing capacity to meet the needs of the coal industry.